

**KERALA STATE POLLUTION CONTROL BOARD**

**കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്**

DISTRICT OFFICE, SREENIVASA IYER ROAD, KOTTAYAM - 1

ജില്ലാ ഓഫീസ്, ശ്രീനിവാസ അയ്യർ റോഡ്, കോട്ടയം.



In reply please refer to:-PCB/KTM/CO/4583/2017 **Despatched On 31.5.19**

- Ref: 1. Integrated Consent to Establish No.PCB/KTM/ICE/1116/2016 issued dated 03.10.2016  
2. Integrated Consent to Operate No.PCB/KTM/ICO/4856/2017 dated 20.12.2017  
3. Consent withdrawal intention notice issued dated 27.09.2018  
4. Report submitted by Vigilance and Surprise Squad of the Board on 26.02.2019.  
5. Inspection and monitoring conducted by Board officials on 19.03.2019.  
6. Show cause notice issued dated 01.04.2019.  
7. Hearing conducted on 02.05.2019 and 27.05.2019.

**CLOSURE ORDER**

WHEREAS M/s. Palackal Timbers, Cheruvandoor, Kottayam (hereinafter referred to as the unit) operates its Veneer and Plywood production unit at Peroor Village, Kottayam Taluk, Kottayam District, comes under the purview of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 is bound to comply with the standards and norms laid down there under and the conditions of the consent issued there under;

WHEREAS the unit comes under the purview of the Environment (Protection) Act, 1986 and is bound to comply with the standards prescribed in the Environment (Protection) Rules;

WHEREAS the Government of Kerala have constituted the Kerala State Pollution Control Board (hereinafter referred as the Board) as per section 4 of the Water (Prevention & Control of Pollution) Act, 1974;

WHEREAS there are complaints regarding the pollution problems created due to the functioning of the Veneer and Plywood manufacturing unit;

WHEREAS during complaint enquiry no adequate set back were seen provided to the 3 sides of the unit and the residential buildings were found located within 50m radius of the unit;

WHEREAS as per the norms for establishing a plywood manufacturing unit there shall be a minimum distance of 50 m from the nearest residential building and 25m set back on all sides;

WHEREAS on scrutinising the application and other accompaniments the documents submitted in connection with the lease agreement were found false, thereby misleading the Board;

WHEREAS the conditions as per the consent to establish and consent to operate issued earlier were seen not complied with;

WHEREAS a consent withdrawal intention notice was issued since the unit was found not complied with the distance norms and boundary conditions applicable for establishing a plywood manufacturing unit;

WHEREAS you were directed to submit the original documents (lease agreement) corresponding to actual land owners, located in the east, west and northern direction of the unit;

WHEREAS during the sound monitoring conducted by board officials on 19.03.2019, the sound level exceeds the limit prescribed by the Board;

WHEREAS a show cause notice was issued vide ref (6);

Encl:4

WHEREAS the reply submitted dated 10.04.2019 towards the show cause notice issued was found not satisfactory;

WHEREAS during the hearing conducted on 02.05.2019, no adequate documents were found submitted regarding the purchase deed/lease agreement of the adjacent areas located in east, west and northern sides of the unit;

NOW THEREFORE, in exercise of the powers under section 31A of Air (Prevention & Control of Pollution) Act, 1981, you are hereby directed to stop all the activities of the unit, and to close down all operations with immediate effect on receipt of this closure order.

Dated this the 30<sup>th</sup> day of May 2019.



For and on behalf of the  
KERALA STATE POLLUTION CONTROL BOARD

  
ENVIRONMENTAL ENGINEER.

To  
Sri. Shammy A Sahib,  
Palackal House,  
Ettumanoor P.O.,  
Cheruvandoor,  
Kottayam-686631.

Copy to:-

The Secretary,  
Ettumanoor Municipality

o/c